

pleased to state the number of writ petitions filed in Allahabad High Court during the period from January, 1963 to January, 1964 and the number out of them, on which judgement has been delivered and the number still pending?

**The Minister of State in the Ministry of Home Affairs (Shri Hathi):** The information is being obtained and will be laid on the Table of the House.

### **Indian Students in British Universities**

**2611. Shri Vishwa Nath Pandey:** Will the Minister of Education be pleased to state:

(a) the total number of full-time Indian students studying in British Universities during the academic year 3,268.

(b) the number out of them studying at Oxford and Cambridge Universities during the same period?

**The Minister of Education (Shri M. C. Chagla)** (a) According to the available information, the total number of Indian students studying in British Universities as on 1-1-1963 was 3,268.

(b) the number out of them studying at Oxford and Cambridge Universities was 66 and 73 respectively.

### **Development of Urban Land in Delhi**

**2612. Shri P. R. Chakraverti:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Delhi Master Plan envisages the development of 1,10,000 acres of urban land by 1981;

(b) the number of plots developed till the end of March, 1964;

(c) the extent to which the Co-operative Societies have come in the field of development of plots and building of houses; and

(d) the steps taken to assist the house building work through housing loans and making available housing materials

**The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Misra):**

(a) The Master Plan for Delhi envisages a total urbanisable area of 1,10,500 acres by 1981 as against the unbanised area in 1958-59 of 42,700 acres.

(b) The number of plots developed by the Delhi Development Authority upto 31st March, 1964 under the scheme for large scale acquisition, development and disposal of land in Delhi (details of which were given in the Statement laid on the Table of the House on the 23rd March, 1961 in response to the Calls Attention Notice under Rule 197 by Shri P. G. Deb) is 2112 residential plots and 245 industrial plots.

(c) Under the scheme mentioned in reply to part (b) of the question, 1,016 acres of undeveloped land has so far been allotted and possession delivered to the house building co-operative societies for purposes of development and construction of houses there on. A period of three years has been allowed to these societies for completion of the development work and a further period of two years for construction of houses thereon.

(d) Loans for construction of houses in Delhi are being given under the Low Income and the Middle Income Group Housing Schemes. Upto the end of the financial year 1963-64, loans amounting to Rs. 307.10 lakhs under the Low Income Group Housing Scheme and Rs. 131.49 lakhs under the Middle Income Group Housing Scheme have been sanctioned.

The Directorate of Civil Supplies, Delhi Administration, issues permits for building materials such as bricks, steel and cement to persons whose building plans have been approved by the concerned local authority.